CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Review Petition No. 1/RP/2026
in Petition No. 3/TT/2023

Subject	:	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Order XLVII Rule 1 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review of the Commission's order dated 12.11.2025 in Petition No. 3/TT/2023 titled "Power Grid Corporation of India Limited vs. Madhya Pradesh Power Management Company Limited and Others".
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents:		Madhya Pradesh Power Management Company Limited (MPPMCL) and Others
Date of Hearing	:	**13.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, PGCIL Ms. Namrata saraogi, Advocate, PGCIL Ms. Kaushiki, Advocate, PGCIL Shri Saurabh Mishra, Advocate, MPPMCL

Record of Proceedings

The matter was heard virtually.

2. Learned counsel for the Petitioner and Respondent No. 1, i.e., Madhya Pradesh Power Management Company Limited (MPPMCL), argued the matter at length.

3. After the hearing, the Commission directed the parties to file their written submissions, if any, with a copy to the other parties, within two weeks.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)